

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BONNA- AGELA INDIA PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	BONNA-AGELA INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	26.04.2011
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC- Delhi
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U24100DL2011FTC218081
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered & Principal office address of the Corporate Debtor- BB-62/B, East Shalimar Bagh, North West, Delhi, India, 110088. Corporate office address of the Corporate Debtor- G-212, 2nd Floor Sector 63, Noida, Uttar Pradesh, India, 201301
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	08.12.2025 (Communication received by liquidator on 17.12.2025)
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanjay Vijay Jeswani liquidator.bonnaagela@gmail.com / jeswanisanjay007@gmail.com A-403, Atlantis Building, Hirandani Gardens, Powai, Mumbai, Maharashtra-400076. Mobile No.: 7875030330 Reg. No.: IBBI/IPA-001/IP-P-02891/2024-2025/14432
8.	LAST DATE FOR SUBMISSION OF CLAIMS	16-01-2026

Notice is hereby given that the Bonna-Agela India Private limited has commenced voluntary liquidation on 08th December, 2025 (Communication received by Liquidator on **17th December, 2025**).

The stakeholders of Bonna-Agela India Private limited are hereby called upon to submit a proof of their claims, on or before **16th January, 2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Vijay Jeswani

Liquidator

Bonna-Agela India Private limited,

Reg. No: IBBI/IPA-001/IP-P-02891/2024-2025/14432,

Email: liquidator.bonnaagela@gmail.com / jeswanisanjay007@gmail.com

Address for communication: A-403, Atlantis Building, Hirandani gardens,

Powai, Mumbai, Maharashtra ,400076.

AFA Validity: 30th June, 2026.

Date: 20th December, 2025

Place: Mumbai, Maharashtra

HDB FINANCIAL SERVICES LIMITED
HDB House, Tukaram Sandam Marg, A-Subhash Road, Vile Parle (E), Mumbai, M.H. 4000657.
Tel: 022-4911 6300, 022-4911 6666, Web: www.hdbfs.com, Email id: compliance@hdbfs.com

Notice seeking 'Expression of Interest' from Asset Reconstruction Companies (ARC), Banks, FIs and eligible NBFs for sale of Financial Assets by HDB Financial Services Limited (HDBFS)

In terms of HDB Financial Services Limited's (HDBFS) policy on sale of Stressed Financial Assets to ARCs, Banks, FIs and eligible NBFs ("Interested Parties") and in line with the regulatory guidelines, HDBFS intends to undertake sale of the following loan accounts to Interested Parties under a Swiss Challenge Method as given below. We invite Interested Parties to indicate 'Expression of Interest' ("EOI") in acquiring these Financial Assets.

Nature of accounts (Stressed Assets)	No. of A/c's	Aggregate Principal O/s as on 31.10.2025	Base Bid	Starting Price for counter bid with 5% mark-up/ Reserve Price	Term of Sale
Portfolio of Unsecured Stressed Loans	41,899	Rs. 535.27 Cr	Rs. 12.25 Cr	Rs. 12.86 Cr	100% upfront Cash Basis

The Interested Parties may note the following in respect of the sale process:

- Any Interested Party submitting a counter bid shall submit a minimum counter bid as above and counter bids shall be evaluated on the basis of price and other factors as per HDBFS's evaluation matrix. HDBFS shall sell these Stressed Loans under a Swiss Challenge Method based on existing offers in hand and the existing offer will have the right to match the highest counter bid as per the Evaluation matrix.
- The process to be followed for conducting the sale including the bid submission date, bid parameters and evaluation criteria shall be communicated separately only to the parties who have submitted their EOI. HDBFS reserves the right to sell these assets in whole or in part, in one or multiple pools, HDBFS reserves the right at its sole discretion, without assigning any reasons, to include additional assets to and / or withdraw certain assets or all the assets from the abovementioned pool.
- Interested Parties, Basic formal process, may seek access to the bid document, on the following link of the HDBFS website <https://www.hdbfs.com>
- Further details of the accounts to be sold will be sent on email to Interested Parties on execution of NDA and submission of EOI. The format of NDA and EOI can be obtained from Vishal Ritpurkar, HDB Financial Services Limited, HDB House, Tukaram Sandam Marg, A Subhash Rd, Nandpada, Vile Parle (E), Mumbai - 400057. (Email id: vishal.ritpurkar@hdbfs.com). Thereafter, the prospective buyers, can undertake the due diligence at their own cost.
- The Stressed Loans shall be sold on 'As is, where is' basis and 'as is what is' basis without any recourse to the HDBFS.
- The cut-off date for the sale of the above-mentioned assets shall be specified separately at the time of final bid submission as part of the sale process.
- The interested parties shall indicate their interest by submitting their Binding Bid latest by 12:00 noon December 26, 2025.
- HDBFS reserves the right to terminate the sale/auction process at any point of time without prescribing any reason thereof, at its own discretion. The decision of HDBFS shall be final and binding in this regard.
- Please note that any sale under this process shall be subject to HDBFS's bid parameters, evaluation criteria and final approval by the Competent Authority of HDBFS.
- The above stated sale of Stressed Loans shall be in compliance with relevant RBI and other regulatory requirements.

Place : Mumbai, Date : 20.12.2025 For HDB Financial Services Limited

FORM NO. 14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/327/2025 13-10-2025

PUNJAB NATIONAL BANK
Versus
M/S I.S. CONSTRUCTION

To,
(CD 1) M/S I.S. CONSTRUCTION, GROUND FLOOR, I.S. 1400, URBTECH, SECTOR 132, NOIDA, UP-201305

ALSO AT: T-196, LANE NO. 1, GAUTAM PURI OPP JAG PARVESH CHANDER HOSPITAL, SHASTRI PARK, NEW DELHI-110053

(CD 2) SARTAJ KHAN S/O MOHD ISLAM, R/O C-81, GALI NO 11/6, NEAR BILAL MASJID, CHAUHAN BANGUR, GARHI MENDU, DELHI-110053

(CD3) MOHD ISLAM, R/O C-81, GALI NO 11/6, NEAR BILAL MASJID, CHAUHAN BANGUR, GARHI MENDU, DELHI-110053

(CD 4) NUZHAT KAMAL W/O CHAUDHARY RIZWAN KHAN, AT-PENTHOUSE NO 2403, PLATINUM AMRAPALI, TOWER G, SEC-119, NOIDA, GAUTAM BUDH NAGAR-201301, UP

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT-1) in TA/824/2023 an amount of Rs. 10352559.43 along with pendente lite and future interest @ 12.05% Compound Interest (Monthly) w.e.f. 20/08/2020 till realization, and costs of Rs. 60000 (Rupees Sixty Thousands Only) has become due against you (jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 08/01/2026 at 10:30 am, for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 13/10/2025 sd/-
NIRANJAN SHARMA
RECOVERY OFFICER-II,
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)

FORM NO. 14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

TRC/2094/2022 15.11.2025

UNION BANK OF INDIA
Versus
ETHAN BARMAN AND ORS.

To,
(CD1) ETHAN BARMAN: R/O FLAT NO. A55, TAKSHILA APARTMENTS, PLOT NO. 57, IP EXTENSION, PATPARGANJ, DELHI - 110092.

(CD2) SWATI BARMAN: R/O FLAT NO. A55, TAKSHILA APARTMENTS, PLOT NO. 57, IP EXTENSION, PATPARGANJ, DELHI - 110092.

(CD3) M/S P. S. A. IMPEX PVT. LTD.: (THROUGH ITS DIRECTOR/AUTHORISED REPRESENTATIVE) BRIJESH SHARMA, 907-E, POCKET IV, MAYUR VIHAR - I, DELHI - 110091.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT-1) in an amount of Rs 68,65,051.64.00 along with pendente lite and future interest @ 9% w.e.f. 28/02/2018 till realization and costs of Rs 51,000.00 has become due against you (Jointly and severally/Fully Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 04.02.2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 15.11.2025

Sd/-
RAVINDER KUMAR TOMAR
RECOVERY OFFICER-I,
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)

FORM NO. 14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/208/2025 04-10-2025

PUNJAB NATIONAL BANK
Versus
M/S M. I. REINFORCEMENT

To,
(CD 1) M/S M. I. REINFORCEMENT, THROUGH ITS PROPRIETOR - MOHD ISLAM, C-8, SECTOR, B-1, TRONICA CITY UPSIDE INDUSTRIAL AREA, UP-201102

(CD 2) MOHD ISLAM S/O ASGAR ALI, 196, GALI NO. 1 GAUTAM PURI ZERO PUSTAROAD, GARHI MENDU NORTH EAST DELHI, DELHI-110053

(CD 3) M/S NUZHAT KAMAL D/O KAMAL AKRHAH, (GUARANTOR), J-9, STREET NO. 11 BRAHMPURI NORTH EAST DELHI, DELHI-110053

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT-1) in TA/8/2022 an amount of Rs. 92211959.88 along with pendente lite and future interest @ 10.60% Compound Interest (Monthly) w.e.f. 16/07/2020 till realization, and costs of Rs. 58000 (Rupees Fifty Eight Thousands Only) has become due against you (jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 27/02/2026 at 10:30 am, for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 04/10/2025 sd/-
RAVINDER KUMAR TOMAR
RECOVERY OFFICER-II,
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BONNA-AGELA INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. NAME OF CORPORATE PERSON	BONNA-AGELA INDIA PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	26.04.2011
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC- Delhi
4. CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U24100DL2013FTC218081
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered & Principal office address of the Corporate Person- BB-62/B, East Shalimar Bagh, North West, Delhi, India, 110088. Corporate office address of the Corporate person- G-212, 2nd Floor Sector 63, Noida, Uttar Pradesh, India, 201301
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	08.12.2025 (Communication received by liquidator on 27.12.2025)
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sanjay Vijay Jeshani liquidator.bonnaagela@gmail.com/ jeshanisanjay007@gmail.com A-403, Atlantis Building, Hirandani Gardens, Powai, Mumbai, Maharashtra-400076. Mobile No: 7875030330 Reg. No:BB/PA-001/IP-P-02891/ 2024-2025/14432 16-02-2026
8. LAST DATE FOR SUBMISSION OF CLAIMS	16-02-2026

Notice is hereby given that the Bonna-Agela India Private limited has commenced voluntary liquidation on 08th December, 2025 (Communication received by Liquidator on 17th December, 2025).

The stakeholders of Bonna-Agela India Private limited are hereby called upon to submit a proof of their claims, on or before 16th January, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Vijay Jeshani
Liquidator
Bonna-Agela India Private limited
Reg. No: IBBI/PA-001/IP-P-02891/2024-2025/14432.
Email: liquidator.bonnaagela@gmail.com / jeshanisanjay007@gmail.com
Address for communication: A-403, Atlantis Building, Hirandani gardens, Powai, Mumbai, Maharashtra-400076.
AFA Validity: 30th June, 2026.
Date: 20th December, 2025
Place: Mumbai, Maharashtra

SHRIRAM ASSET RECONSTRUCTION PVT.LTD.
(Formerly Known As Shriram Housing Finance Limited)

Regd. Office: Shriram House, No.4, Burki Road, T. Nagar, Chennai - 600017
Corporate Office: Unit No. FF-A-05, A Wing, First Floor, Art Guild House, Phoenix Market City, LBS Marg, Kurla(West), Mumbai-400070, Phone No-1800 102 4345; contact@truhomofinance.in

POSSESSION NOTICE (FOR IMMovable PROPERTY/IES) Under Rule 8(1) Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the authorized officer of Shriram Asset Reconstruction Private Limited, acting in capacity as Trustee of Retail Sept 2025 (hereinafter referred to as "SARPL") under Section (5) of the SARFAEI Act having acquired the financial assets pertaining to various borrowers including the borrowers mentioned herein below together with the underlying security interest created thereof along with all the rights, title and interest thereupon from secured creditor/Original Lender/Assignor Truhome Finance Limited (Earlier known as Shriram Housing Finance Limited) under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "Sarfaesi Act") & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice Under Section 13(2) of the SARFAESI Act calling upon the following borrowers to repay the amounts mentioned against their respective name together with the interest thereupon at the applicable/contractual rates as mentioned in the said notices within 60 days from date of receipt of the said notice along with further interest as applicable, incidental cost, charges etc. incurred till the date of payment and/or realization as mentioned in the below Schedule. SARPL has stepped into the shoes of original lender which has all the rights, title, interest of the secured creditor with respect to financial assets. The borrowers mentioned hereinbelow have failed to repay the amounts due, notice is hereby given to the borrower/s and the public in general that Authorised Officer of Shriram Asset Reconstruction Private Limited has taken possession of the property/ies/secured assets described herein below in exercise powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the SARFAESI Act. The borrowers and the Public in general are hereby cautioned not to deal with the below mentioned property/ies/secured assets and any dealing with the property/ies/ secured assets will be subject to the charge of Shriram Asset Reconstruction Private Limited for the amount and interest thereon as per loan/Assignment agreement. The Borrowers/Co-borrowers/Guarantors/Mortgagors' attention is invited to provisions of Sub-section (8) of Section (13) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Loan Account No & Trust Details	
LAM- SLPHDLH0002488	
Name of the Borrower/Co Borrower/Guarantor	
Mrs. Shanti Devi C/o Late Ramjeet (Co-Borrower) Himself and as Legal Heir of Late Ramjeet, House No. B-510, Dabua Colony, NIT, Faridabad, Haryana-121001 Late. Ramjeet (Deceased) (Borrower) Survived by Legal Heirs and Representative (Mrs. Shanti Devi). House No. B-510, Dabua Colony, Faridabad, Haryana-121001 Mrs. Shanti Devi W/o Sh. Triloki Nath (Co-Borrower) Plot No.37, Kharsa No 34/14, Dabua Colony, Near Police Chowki Road, Teshil & Distt- Faridabad, Haryana-121001. M/S. R.J & Sons (Co-Borrower) Trough it's Proprietor No. B-510, Dabua Colony, Near Old Police Chowki NIT, Faridabad, Haryana-121001.	
Demand Notice Date & Amount	
Rs.25,50,000/- (Rupees Twenty Five Lakh Fifty Thousand Only) as on 26-09-2025	
Nature & Date of possession (Symbolic/Physical)	
Symbolic Possession On 18-12-2025	
Description of the Secured Assets(Immovable Property/ies)	
All the piece and parcel of property of Shop bearing No. Plot No. 37 measuring 100 Sq. Yards, Failing in Kharsa No. 34/14 Situated at Majia Dabua- Teshil, Faridabad, Haryana Bounded By:- East- House of Mr. Rajivir, West- House of Mr. Prem Chand North- Gali, South- Other Property	
Place: Faridabad	Sd/- Authorised Officer-
Date : 18-12-2025	(M/s of Shriram Asset Reconstruction Private Limited)

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. L65990MH1991PLC060670

DEMAND NOTICE

Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the registered notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligors(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligors(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligors(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on/below Dates	Date of Demand Notice & NPA Date
TCHHL096200100346391, TCHHL096200100347222	Mr. Arnab Banerjee (Borrower) & Mrs. Rimi Banerjee (Co-Borrower)	As on 03/12/2025, an amount of Rs. 96,54,073/- (Rupees Ninety Six Lakh Fifty Four Thousand Seventy Three Only) is due and payable by you under the loan account TCHHL096200100346391 and an amount of Rs. 2,65,324/- (Rupees Two Lakh Sixty Five Thousand Three Hundred Twenty Four Only) is due and payable under the loan account No TCHHL096200100347222 by you i.e. totalling to Rs. 99,19,397/- (Rupees Ninety Nine Lakh Nineteen Thousand Three Hundred Ninety Seven Only)	03-12-2025 & 02.12.2025

Description of the Secured Assets / Immovable Properties / Mortgaged Properties: ALL PIECE & PARCELS OF: DDA Built-Up Freehold Flat No. 77, on Second Floor area measuring 55 Sq. Mtr. Block Kaveri, Pocket - 6, Sector-D, Situated at Vasant Kunj, New Delhi-110070, with all common amenities mentioned in Sale Deed.

TCHHL073600100337088 & TCHHL073600100338101	Mr. Md Abdul Waris Ansari (Borrower) & Mr. Md. Nehal Ansari Alias Md. Nehal Ali Ansari (Co-Borrower)	As on 03/12/2025, an amount of Rs. 12,25,057/- (Rupees Twelve Lakh Twenty Five Thousand Fifty Seven Only) is due and payable by you under the loan account TCHHL073600100337088 and an amount of Rs. 1,22,690/- (Rupees One Lakh Twenty Two Thousand Six Hundred Ninety Only) is due and payable under the loan account No TCHHL073600100338101 by you i.e. totalling to Rs. 13,47,747/- (Rupees Thirteen Lakh Forty Seven Thousand Seven Hundred Seventy Seven Only)	03-12-2025 & 02.12.2025
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Description of the Secured Assets / Immovable Properties / Mortgaged Properties: ALL PIECE & PARCELS OF Residential Apartment/Fat bearing No. 703, On 07th Floor in Block/Tower No. A, Having Super Area Measuring 1340 Sq. Ft. (124.49 Sq. Mtrs.) & Carpet Area Measuring 840.79 Sq. Ft. (78.112 Sq. Mtrs.), along with Covered Car Parking bearing Bay No. 125, Situated at Revenue Estate of Village Sihli, in the Residential Colony known as Mapso Paradise, Sector -83, Teshil Manesar, District Gurgaon (Haryana), along with all common amenities as mentioned in Sale Deed.

10503263 & TCHHL03700010100153362	Mr. Gurpreet Singh Thind Alias Gurpreet Thind (Borrower) & Mrs. Monika (Co-Borrower)	As on 08/12/2025, an amount of Rs. 3,90,396/- (Rupees Three Lakh Ninety Thousand Three Hundred Ninety Six Only) is due and payable by you under the loan account 10503263 and an amount of Rs. 78,939/- (Rupees Seventy Eight Thousand Nine Hundred Thirty Nine Only) is due and payable under the loan account No TCHHL03700010100153362 by you i.e. totalling to Rs. 4,69,335/- (Rupees Four Lakh Sixty Nine Thousand Three Hundred Thirty Five Only)	08-12-2025 & 04.12.2025
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Description of the Secured Assets / Immovable Properties / Mortgaged Properties: All Piece & Parcels of Plot No. G-470, of area admeasuring 30.10 Sq. Mtr. Situated at Trans Yamuna Colony, Phase -2, Rambagh, Near Little Angle School, Majia Narach Mustik, Teshil -Etmadapur, District Agra, Uttar Pradesh with all common amenities mentioned in Sale Deed. Boundaries: East: Plot No. G 471, West : Plot No. G 469, North: Rasta, South: Other Property

TCHHL0359001001047380 & TCHHL03590010100147777	Mr. Gurpreet Singh Thind Alias Gurpreet Thind (Borrower) & Mrs. Monika (Co-Borrower)	As on 08/12/2025, an amount of Rs. 55,24,737/- (Rupees Fifty Five Lakh Twenty Four Thousand Seven Hundred Thirty Seven Only) is due and payable by you under the Loan Account No. TCHHL035900101047380 and an amount of Rs. 4,12,083/- (Rupees Four Lakh Twelve Thousand Eighty Three Only) is due and payable by you under the Loan Account No. TCHHL035900101047777 i.e. totalling to Rs. 59,36,820/- (Rupees Fifty Nine Lakh Six Thousand Eight Hundred Twenty Only)	08-12-2025 & 04.12.2025
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Description of the Secured Assets / Immovable Properties / Mortgaged Properties: All that Piece & Parcels of Residential Apartment/Fat bearing No. 703, On 07th Floor in Block/Tower No. A, Having Super Area Measuring 1340 Sq. Ft. (124.49 Sq. Mtrs.) & Carpet Area Measuring 840.79 Sq. Ft. (78.112 Sq. Mtrs.), along with Covered Car Parking bearing Bay No. 125, Situated at Revenue Estate of Village Sihli, in the Residential Colony known as Mapso Paradise, Sector -83, Teshil Manesar, District Gurgaon (Haryana), along with all common amenities as mentioned in Sale Deed.

TCHHL035100100100221766	Mr. Aadil (Borrower) & Mrs. Kameel & Mr. Zameel Ahmed Alias Jameel Ahmad Alias Jamil (Co-Borrower)	As on 08/12/2025, an amount of Rs. 20,82,730/- (Rupees Twenty Lakh Eighty Two Thousand Seven Hundred Thirty Only)	08-12-2025 & 04.12.2025
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Description of the Secured Assets / Immovable Properties / Mortgaged Properties: 1. All Piece & Parcel of Plot No 368, Block-D, half part of the said plot admeasuring 50 Sq. Yards East out of total plot area 100 Sq. Yards, comprised in kharsa No. 510 Min, situated at Laxmi Garden Hadbast, Village Dharaut Khurd Paragana Loni, District-Ghaziabad with all common amenities under sale deed dated 22.11.1976 Boundaries: East: Gali 10 Ft. Wide, West: Rest part of the plot No. 368, North: Plot No 367, South: Plot No 368A, 2. All Piece & Parcel of Plot No 368, Block-D, admeasuring 50 Sq. Yards, comprised in kharsa No. 510 Min, situated at Laxmi Garden Hadbast, Village Dharaut Khurd Paragana Loni, District-Ghaziabad with all common amenities under sale deed dated 02.03.1982 Boundaries: East-Plot 50 Sq. Yards of Buyer, West: Road 30 Ft. Wide, North: Plot no 367 South: Plot No. 368A

10438907 & 10443178	Mr. Satendra Singh (Borrower) & Mrs. Ambika Singh (Co-Borrower)	As on 08/12/2025, an amount of Rs. 94,32,844/- (Rupees Ninety Four Lakh Thirty Two Thousand Eight Hundred Forty Four Only) is due and payable by you under Loan Account No. 10438907 and an amount of Rs. 24,039/- (Rupees Twenty Four Thousand Thirty Nine Only) is due and payable by you under Loan Account No. 10443178, i.e. totalling to Rs. 94,56,883/- (Rupees Ninety Four Lakh Fifty Six Thousand Eight Hundred Eighty Three Only)	08-12-2025 & 04.12.2025
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Description of the Secured Assets / Immovable Properties / Mortgaged Properties: All Piece & Parcel of Residential Property bearing No. 212-A (Part of Plot No. 12), Admeasuring 207.49 Sq. Mtrs., Situated at Shakti Khand-II, Indrapuram, Teshil & District Ghaziabad - 302010 (Patredh), with all common amenities under Sale Deed. Boundaries: East -Plot No. 12, West -Plot No. 10A & 11, North -Road 100 Wide, South -Plot No. 13.

TCHHF0350000100298604 & TCHHF0350000100328880	M/S Preeti Builders Through Its Partners (Borrower) & Sh. Dinesh Tyagi & Sh. Sagar Rajput & Sh. Rahul Tyagi (Co-Borrower)	As on 08/12/2025, an amount of Rs. 23,38,95,640/- (Rupees Two Crore Thirty Eight Lakh Ninety Five Thousand Six Hundred Forty Only) is due and payable by you under Loan Account No. TCHHF0350000100298604 and an amount of Rs. 4,95,078/- (Rupees Four Lakh Ninety Five Thousand Seventy Eight Only) is due and payable by you under Loan Account No. TCHHF0350000100328880, i.e. totalling to Rs. 2,43,90,718/- (Rupees Two Crore Forty Three Lakh Ninety Thousand Seven Hundred Eighty Eight Only)	08-12-2025 & 04.12.2025
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Description of the Secured Assets / Immovable Properties / Mortgaged Properties: Residential Property Bearing Plot No 45, Land admeasuring 250 Sq. Yards i.e 209 Sq. Mtrs out of Kharsa No.794 and 797 situated in the Revenue Estate of the Village Nawada, colony known as Om Vihar Extension Phase -1, Uttam Nagar, New Delhi 110059 along with all such amenities under sale deed. Boundaries: East: Road, West: Gali, North: Plot No 46 & South: Plot No 44

"with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid then TCHFL shall proceed to enforce the above Secured Asset(s) Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules strictly at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or the Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 20-12-2025
PLACE : DELHI NCR, AGRA, GHAZIABAD, GURGAON For TATA CAPITAL HOUSING FINANCE LIMITED

AXIS BANK LTD. POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: "Trishul"- 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of AXIS BANK LTD. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under section 13(2) of the said Act. The borrower/s mentioned herein below having failed to repay the amount, notice is hereby given to the borrower/s mentioned herein above in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him under section 13(4) of the said Act read with the rule8 of the Said Rules. The borrower/s mentioned herein above in particular and the public in general are hereby cautioned not to be deal with the said property and any dealings with the said property will be subject to the mortgage of AXIS BANK LTD. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against each amount herein below. The Borrower(s)/Co-Borrower (s)/Mortgagor(s)/Guarantor(s) attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Property	Amt. Due as per Demand notice
		Date Demand notice Possession Date
Mr. Nadar Khan (applicant) S/o Sh. Jalli Ahmad R/o-1. House Number G-21 Opposite Shan Inter College Kabir Nagar Bhenisia Moradabad UP -244001, R/o-2. EWS H.No. Chha-05 Kabir Nagar Joyana Rampur Road Moradabad UP - 244001, Mrs. Roshan Ara (co-applicant) W/o Sh. Jalli Ahmad R/o House Number G-21 Opposite Shan Inter College Kabir Nagar Bhenisia Moradabad UP -244001	Land/property admeasuring area 52.99 Sq. mtr. A residential House EWS H.No. Chha-05 Kabir Nagar Joyana Rampur Road Moradabad Uttar Pradesh, Which is in the name of Mr. Nadar Khan. And bounded as under-East - EWS House/ Plot No. Chha-04, West - EWS House No. Chha-06, North - 5.65 Mtr. Wide Road, South - EWS House No. Chha-15	Rs. 16,83,194.00 as on 26.09.2025 + interest & other expenses 26.09.2025 17.12.2025
Date- 20.12.2025	Authorized Officer, Axis Bank Ltd.	

